Date of Decision: 21.8.96

OA 613/94

H.C. Pande

... Applicant

Versus

Union of India and another

... Respondents

CORAM:

HON'ELE MP. GOPAL MRISHNA, VICE CHAIRMAN

HON'BLE MP. O.P. SHARMA, ADMINISTRATIVE MEMBER

For the Applicant

... Mr. R.N. Mathur

For Respondent No.2

... Mr. B.N. Purohit

For Respondent No.1

... None

ORDER

PEP HON'ELE MP. GOPAL FRISHNA, VICE CHAIRMAN

Applicant, H.C. Pande, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, challenging the memorandum dated 29.1.94, at Ann.A-1, by which disciplinary proceedings were initiated against him. A direction was also sought to the effect that the State Government may be directed not to conduct disciplinary proceedings against the applicant till the question of jurisdiction/competence to issue the charge-sheet by the State Government is decided by the Government of India. It was also prayed that respondent No.2 be directed to refer the question of jurisdiction for decision to the Government of India. He has also sought a modification in the order of the State Government revolting suspension.

- 2. We have heard Mr. P.N. Mathur, counsel for the applicant, and Mr. B.N. Purchit, counsel for respondent No.2. Hone is present for respondent No.1.
- 3. The learned counsel for the applicant, during the course of arguments, has stated that the departmental proceedings against the applicant have already been concluded and the applicant has been exomerated of all the charges framed against him. In view of this fact, the present OA has become infructuous. In the result, this OA is dismissed with no order as to costs.

(O.P. SHAPMA)

ADMINISTRATIVE MEMBER

(GOPAL KRISHNA)

VICE CHAIRMAN

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